

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3226 of 2020

---

1.Md. Shareque Alam @ Md. Sharique Alam

2.Md. Mairaj ... .. Petitioners

Versus

The State of Jharkhand ... .. Opposite Party

---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---

For the Petitioners : Mr. Sanjay Kumar, Advocate

For the Opposite Party : Mr. Prabir Chatterjee, Special P.P.

---

2/09.09.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

Petitioners are apprehending their arrest in connection with Hansdiha P.S. Case No. 149 of 2019.

It has been alleged that a Tata 407 vehicle was intercepted which was found loaded with bovine animals. The petitioner no. 1 is the owner of the vehicle and the purchaser of the cattles while the petitioner no. 2 is the driver.

Some sale receipts have been brought on record by the learned counsel for the petitioner to substantiate the claim of petitioner no. 1 that the bovine animals were legally purchased by him. However, perusal of the said receipts do not inspire confidence and the same appears to be written on a plain paper without there being anything of note, which would reveal that the sale letters are genuine. The petitioner no. 1 has therefore failed to substantiate his contention that he was the purchaser of the bovine animals which were seized. So far as petitioner no. 2 is concerned, he is the driver of the vehicle, who fled away when the same was intercepted.

On consideration of the aforesaid facts, I am not inclined to extend the privilege of anticipatory bail to the petitioners and the present application is hereby rejected.

(Rongon Mukhopadhyay, J)